

(b) if so, details regarding the composition of the said delegation and the duration of their stay in Geneva and elsewhere for the purpose;

(c) subject discussed at the said Conference; and

(d) whether India took any initiative in proposing certain measures in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes Sir.

(b) The details regarding the composition of the said Delegation and the duration of their stay in Geneva and elsewhere for the purpose is laid on the Table

(c) The items discussed at the said Conference were: (i) System of exploitation of the resources of the International Sea-Bed Area, (ii) Financial arrangements between the International Sea-Bed Authority and the contractors; financing of the first mine site to be exploited by the Authority; (iii) Composition and Voting Procedure of the organs of the Authority, (iv) Outer limits of the Continental Shelf; and (v) Maritime boundary and settlement of disputes relating thereto.

(d) On the first three items, proposals were made by the Group of 77 (developing countries), which also includes India. On the 4th item the Indian Delegation joined the other interested States to collectively negotiate the question for protecting their legitimate interests. On the last item, a formula for interim arrangements pending final delimitation of maritime boundary was proposed jointly by India, Iraq and Morocco.

Statement

Composition of the Indian Delegation to the Eighth Session of the U.N. Conference on the Law of the sea held in Geneva from 19th March to 27th April, 1979 and duration of their stay in Geneva and elsewhere for the purpose.

(Vide—Part (b) of Unstarred Question No. 10794)

Representatives

(1) Shri Shanti Bhushan, Minister of Law, Justice and Company Affairs (Chairman of the Delegation)— (8 days at Geneva).

(2) Dr. S. P. Jacceta, Joint Secretary and Legal Advisor, Ministry of External Affairs (Vice-Chairman of the Delegation and Chairman in the absence of the Minister) (Six weeks at Geneva)

Alternate Representatives

(3) Shri K. Sivaramakrishnan, Joint Secretary, Department of Mines, Ministry of Steel and Mines (Six Weeks at Geneva).

(4) Rear Admiral F. J. Fraser, Chief Hydrographer (Three weeks at Geneva).

(5) Commodore O. P. Sharma, Judge Advocate General (Navy) (Three weeks at Geneva).

(6) Shri K. S. Sodhi, First Secretary, Permanent Mission, Geneva (Six weeks).

(7) Dr. P. Sreenivasa Rao, Deputy Director, Legal & Treaties Division, Ministry of External Affairs (Six weeks at Geneva).

(8) Shri S. L. Rai (Mineral Economist), Indian Bureau of Mines (Six weeks at Geneva).

Proposal to set up T.V. Relay Centres at Asansol and Midnapore

10795. SHRI AJIT KUMAR SAHA: Will the Minister of INFORMATION AND BROADCASTING be

pleased to state: (a) Whether Government have any proposal under consideration for setting up TV relay centres at Asansol and Midnapore;

(b) if so, what are the details thereof; and

(c) if not, whether Government propose to consider setting up TV Relay Centres at those places?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI). (a) to (c).

It is proposed to set up a 10 KW relay transmitter with a 150 metre tower at Asansol. It will relay programmes of the Calcutta TV Station and will have a coverage area of 18,000 sq kms. comprising 55.75 lakhs of rural and 11.60 lakhs of urban population. The project is estimated to cost Rs 130 lakhs and is expected to be completed during the Sixth Five Year Plan. There is no proposal to set up a relay centre at Midnapore.

Implementation of Drug Price Control by Indian Foreign Manufacturers

10796. SHRI P. K. KODIYAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the foreign and Indian Drug manufacturers have informed of their inability to implement the Drug Prices Control issued on March 30; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI H. N. BAHUGUNA)

(a) and (b). It is a fact that certain Associations of drug manufacturers, namely, Organisation of Pharmaceutical producers of India, Indian Drug Manufacturers Association, Pharmaceuticals and Allied Manufacturers

and Distributors Associations and All India Manufacturers Organisation sent a joint telegram to the Government expressing some reservations about the implementation of Drugs (Prices Control) Order, 1979 issued by the Government on 31st March, 1979. These reservations related in particular, to the publication and submission of price list before 30th April, 1979, implementation of leader prices, wholesalers and retailers commission etc.

2. Government pointed out to the Associations that the provisions of the 1979 Order conformed to the pricing decisions embodied in the new Drug Policy which had been formulated by the Government keeping in view the interest of consumers as well as of the industry. It was explained to the Associations that the provision regarding furnishing of price list was meant to ensure that all concerned had with them authorised price list from manufacturers which would:—

(i) reflect conformity with leader prices of category I and II formulations;

(ii) set out the revised prices of category IV formulations where Order gave industry the freedom to modify the prices; and

(iii) repeat the prevailing approved prices of category II formulations.

3. The Associations were also informed that the provisions regarding wholesaler's and retailer's commission as in the 1970 Order had been repeated in the 1979 Order.

4. After receipt of the Government's reply Drug Manufacturers have individually started reporting compliance with the various provisions of the Drugs (Prices Control) Order, 1979.